

TELECOM REGULATORY AUTHORITY OF INDIA

Press Release No.71/2006

July 27, 2006

Subject : Draft Tariff Amendment Order Notification for Basic Service Tier Rates for CAS Areas

TRAI today released the draft Tariff Amendment Order notification for Basic Service Tier Rates for CAS Areas for Broadcasting and Cable Services.

2. The Hon'ble High Court of Delhi had, on 10/3/2006, directed that Conditional Access System (CAS) be implemented in the three metros of Mumbai, Kolkata and Delhi within a period of 4 weeks. In an appeal filed by Union of India against this direction, a Division Bench of the Hon'ble High Court of Delhi has, on 20.07.2006, directed implementation of CAS in these metros before 31st December, 2006.

3. TRAI has initiated the process of consultation so that appropriate regulations are brought in for interconnection, quality of service, terms of rental for set-top boxes as well as tariffs. Another issue on which TRAI would have to take a decision is the question of fixation of basic service tier rates for the CAS areas.

4. Accordingly, a draft of the Tariff Amendment Order notification for Basic Service Tier Rates for CAS areas has been released today for comments. A draft of the notification along with the letter to stakeholders from Chairman, TRAI is also being placed on TRAI's website www.traigov.in.

5. Written comments on the proposed amendments may be sent to Secretary, TRAI or Advisor (B&CS) by 11th August, 2006. For further clarification on the matter, Secretary/Advisor (B&CS), TRAI, respectively, may be contacted at rstrai@gmail.com (Telephone No. 011-26167448) and rakesh.kacker@gmail.com (Telephone No. 011-26713291). The Fax no. of TRAI is 011-26713442